

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.No.680/2004

Monday, this the 15th day of March, 2004

Hon'ble Shri Justice V. S. Aggarwal, Chairman
Hon'ble Shri S. K. Naik, Member (A)

Shri S.S.Rawat
r/o 108 A, GK-IV, Indra Puram
Ghaziabad - 201010

..Applicant

(By Advocate: Shri C.Hari Shanker)

Versus

1. Union of India
through Secretary
Ministry of Health
New Delhi

2. Director General Health Services
Nirman Bhawan
New Delhi

3. Safdarjung Hospital
Through Medical Superintendent
New Delhi

..Respondents

O R D E R (ORAL)

Justice V.S. Aggarwal:

Learned counsel for applicant states that against the order dated 29.9.2003, whereby the period of suspension from 16.9.2002 has been directed to be treated as dies-non, he would prefer a departmental appeal and in case any adverse order is passed, he seeks liberty to assail the same in this Tribunal.

2. Allowed as prayed. Subject to aforesaid, dismissed as withdrawn.

Naik

(S. K. Naik)
Member (A)

/sunil/

V. Aggarwal

(V. S. Aggarwal)
Chairman